

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 336/GT/2014

Subject : Approval of tariff of Tanda Thermal Power Station (400 MW) for the period from 1.4.2014 to 3.3.2019.

Date of hearing : **24.5.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : Uttar Pradesh Power Corporation Limited

Parties present : Shri Ajay Dua, NTPC
Shri T. Vinod Kumar, NTPC
Shri Bhupinder Kumar, NTPC
Shri Rajeev Choudhary, NTPC
Shri E.P. Rao, NTPC
Shri Rajanikant, NTPC
Shri S.P. Kesarwani, NTPC
Shri Sameer Aggarwal, NTPC
Shri Nishant Gupta, NTPC
Shri Manish Garg, UPPCL

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff of Tanda Thermal Power Station (400 MW) for the period from 1.4.2014 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies served on the respondents. Accordingly, he prayed that tariff of the generating station may be approved as claimed in the petition.

3. In response, the representative for the respondent, UPPCL mainly submitted that the additional capital expenditure claimed towards air washer system, dry fly ash extraction system and construction of residential building may not be permitted as there is significant cost escalation over the approved amount. He also submitted that the reply filed in the matter may be considered.

4. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 20.6.2016, with advance copy to the respondents as under:

- (a) Contracted quantum of water, allocated quantity of water and actual water consumption along with rate of water charges for the last 5 years (2009-14) along with the relevant notification in support of the claim;
- (b) Details of consumption of capital spare for last 5 years (2009-14) along with list of spares consumed as per Form-17;



(c) Auditor certified copy of Form-15;

(d) Reason(s) along with justification for cost escalation / cost variation claimed under additional capital expenditure in respect of the following items:

- (i) Air Washer system for Unit-3 & 4 from admitted estimated amount of ₹21.58 lakh to projected claim of ₹154.00 lakh in 2014-15.
- (ii) Construction of residential building type 'D' and type 'C' quarters from admitted estimated cost of ₹422.84 lakh to projected claim of ₹785.00 lakh (₹452.30 lakh in 2016-17 and ₹335.00 lakh in 2018-19).
- (iii) Dry Fly Ash Extraction System from admitted estimated cost of ₹2694.36 lakh to projected claim of ₹3430.00 lakh (₹2830.00 lakh in 2014-15, ₹200.00 lakh in 2015-16 and ₹400.00 lakh in 2016-17).

5. The Commission directed the respondents to file their replies, if any by 30.6.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 11.7.2016. The Commission further observed that no extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

6. Subject to the above, order in the petitions were reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

